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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

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RESTORATION APPLICATION NO. <sup>67</sup> ~~122~~ OF 1987  
In

O.A. No. 530 OF 1987

Jasmat Singh ..... Applicant

Versus

The Union of India & others ..... Respondents

Hon'ble D.S.Misra- AM  
Hon'ble G.S.Sharma-JM

.....

Sri S.V. Goswami for the applicant is present and heard on the application for the restoration. It has been pointed out that on 15.7.87 when the case came up for hearing on admission, notices were ordered to be issued to show cause as to why the petition be not admitted. Notice fixing 17-8-87 was issued by the Registry. The case was, however listed on 14.8.87 and dismissed in default of the applicant on that date. This was due to the mistake of Registry. The Deputy Registrar(J) shall ensure that listing section is vigilant while listing the case. The applicant is not at fault. The case is accordingly restored to its original number.

*[Signature]*  
A.M. 16.9.87

*[Signature]*  
J.M. 16/9/87

Dated: 16-9-87  
Shahid.

*[Signature]*  
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